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(i)]

Government of India  
Ministry of Finance  
Department of Revenue

Notification  
No. 78/2014-Customs (N.T.)

New Delhi, the 16th September, 2014  
25, Bhadrapada, 1936 Saka

G.S.R.....(E).- In exercise of the powers conferred by sub-section (1) of section 4 of the Customs Act, 1962 (52 of 1962) and in supersession of notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 15/2002-CUSTOMS (N.T.), dated the 7<sup>th</sup> March, 2002 published vide number G.S.R. 171 (E), dated the 7<sup>th</sup> March, 2002, the Central Board of Excise and Customs hereby appoints the officers mentioned in column (3) of the Table below to be the Principal Commissioners of Customs or Commissioners of Customs, the officers mentioned in column (4) thereof to be the Additional Commissioner of Customs or Joint Commissioner of Customs, the officers mentioned in column (5) thereof to be the Deputy Commissioner of Customs or Assistant Commissioners of Customs, for the areas mentioned in the corresponding entry in column (2) of the said Table, namely:-

Table

Sl.No.	Area	Designation of Officer		
(1)	(2)	(3)	(4)	(5)
(1)	The National Capital Territory of Delhi, all Inland Container Depots in the State of Haryana and the New Okhla Industrial Development Authority Special Economic Zone in the State of Uttar Pradesh.	(i) Commissioner of Customs (General), Delhi; (ii) Commissioner of Customs, (Airport), Delhi; (iii) Principal Commissioner of Customs, Air Cargo Complex, (Import), Delhi; (iv) Commissioner of Customs, Air Cargo Complex, (Export), Delhi; (v) Principal Commissioner of Customs, Inland Container Depot, Tughlakabad (Import) Delhi; (vi) Commissioner of Customs, Inland Container Depot, Tughlakabad (Export), Delhi; (vii) Commissioner of Customs, Inland Container Depot Patparganj and other Inland Container Depots, Delhi.	Additional Commissioners, or Joint Commissioners, of Customs working under the control of -  (i) Commissioner of Customs (General), Delhi; (ii) Commissioner of Customs, (Airport), Delhi; (iii) Principal Commissioner of Customs, Air Cargo Complex, (Import), Delhi; (iv) Commissioner of Customs, Air Cargo Complex, (Export), Delhi; (v) Principal Commissioner of Customs, Inland Container Depot, Tughlakabad (Import), Delhi;  (vi) Commissioner of Customs, Inland Container Depot, Tughlakabad (Export), Delhi;	Deputy Commissioners, or Assistant Commissioners, of Customs working under the control of -  (i) Commissioner of Customs (General), Delhi; (ii) Commissioner of Customs, (Delhi Airport), Delhi;  (iii) Principal Commissioner of Customs, Air Cargo Complex, (Import), Delhi;  (iv) Commissioner of Customs, Air Cargo Complex, (Export), Delhi;  (v) Principal Commissioner of Customs, Inland Container Depot, Tughlakabad (Import) Delhi; (vi) Commissioner of Customs, Inland Container

			(vii)Commissioner of Customs, Inland Container Depot Patparganj and other Inland Container Depots, Delhi.	Depot, Tughlakabad (Export),Delhi; (vii)Commissioner of Customs, Inland Container Depot Patparganj and other Inland Container Depots, Delhi.
(2)	The National Capital Territory of Delhi, the whole of the State of Haryana and the New Okhla Industrial Development Authority Special Economic Zone in the State of Uttar Pradesh.	Commissioner of Customs (Preventive), Delhi.	Additional Commissioners, or Joint Commissioners, of Customs working under the control of the Commissioner of Customs (Preventive), Delhi.	Deputy Commissioners, or Assistant Commissioners, of Customs working under the control of the Commissioner of Customs (Preventive), Delhi.
(3)	The whole of the - (i) State of Punjab (ii)State of Himachal Pradesh; (iii)State of Jammu and Kashmir; (iv)Union territory of Chandigarh.	Commissioner of Customs (Preventive), Amritsar.	Additional Commissioners, or Joint Commissioners, of Customs working under the control of the Commissioner of Customs (Preventive), Amritsar.	Deputy Commissioners, or Assistant Commissioners, of Customs working under the control of the Commissioner of Customs (Preventive), Amritsar.
(4)	The whole of the State of Rajasthan.	Commissioner of Customs (Preventive), Jodhpur.	Additional Commissioners, or Joint Commissioners, of Customs working under the control of the Commissioner of Customs (Preventive), Jodhpur.	Deputy Commissioners, or Assistant Commissioners, of Customs working under the control of the Commissioner of Customs (Preventive), Jodhpur.
(5)	The whole of the - (i) State of Punjab; (ii) State of Himachal Pradesh; (iii)Union territory of Chandigarh.	Commissioner of Customs, Ludhiana.	Additional Commissioners, or Joint Commissioners, of Customs working under the control of the Commissioner of Customs, Ludhiana.	Deputy Commissioners, or Assistant Commissioners, of Customs working under the control of the Commissioner of Customs, Ludhiana.
(6)	(i) Chhatrapati Shivaji International Airport (International Terminal), the area and airports under the jurisdiction of the Municipal Corporation of Greater Mumbai, area under the Districts of Thane and Raigad in the	(i)Principal Commissioner of Customs (I) - (Airport), Mumbai, Zone - III; (ii)Commissioner of Customs (II) - (Airport Special Cargo), Mumbai, Zone - III; (iii) Principal Commissioner of Customs (III) - (Air Cargo Complex-Import), Mumbai, Zone - III; (iv) Commissioner of	Additional Commissioners, or Joint Commissioners, of Customs working under control of - (i) Principal Commissioner of Customs (I) - (Airport), Mumbai, Zone - III; (ii)Commissioner of Customs (II) - (Airport Special Cargo), Mumbai, Zone - III; (iii)Principal Commissioner	Deputy Commissioners, or Assistant Commissioners, of Customs working under control of - (i) Principal Commissioner of Customs (I) - (Airport), Mumbai, Zone - III; (ii)Commissioner of Customs (II) - (Airport Special Cargo), Mumbai, Zone - III;

	State of Maharashtra;  (ii) Santacruz Electronic [Special Economic Zone].	Customs (IV) - (Air Cargo Complex-Export), Mumbai, Zone - III;  (v) Commissioner of Customs (V) - (Air Cargo Complex-General), Mumbai, Zone - III.	of Customs (III) - (Air Cargo Complex -Import), Mumbai, Zone - III;  (iv) Commissioner of Customs (IV) - (Air Cargo Complex -Export), Mumbai, Zone - III;  (v) Commissioner of Customs (V) - (Air Cargo Complex -General), Mumbai, Zone - III.	(iii) Principal Commissioner of Customs (III) - (Air Cargo Complex -Import), Mumbai, Zone - III;  (iv) Commissioner of Customs (IV) - (Air Cargo Complex -Export), Mumbai, Zone - III;  (v) Commissioner of Customs (V) - (Air Cargo Complex -General), Mumbai, Zone - III.
(7)	Mumbai, Thane and Raigad Districts in the State of Maharashtra.	Principal Commissioner of Customs (Preventive), Mumbai.	Additional Commissioners, or Joint Commissioners, of Customs working under the control of the Principal Commissioner of Customs (Preventive), Mumbai.	Deputy Commissioners, or Assistant Commissioners, of Customs working under the control of the Principal Commissioner of Customs (Preventive), Mumbai.
(8)	(i) Jawaharlal Nehru Port and the Container Freight Stations under the jurisdiction of the Jawahar Customs House situated in Talukas Uran and Panvel of Raigad Districts of Maharashtra;  (ii) The designated areas in the Continental Shelf and Exclusive Economic Zone of India as declared by the Government of India from time to time.	Principal Commissioner of Customs (Nhava Sheva-I), Mumbai, Zone-II.	Additional Commissioners, or Joint Commissioners, of Customs working under the control of Principal Commissioner of Customs (Nhava Sheva-I), Mumbai, Zone-II.	Deputy Commissioners, or Assistant Commissioners, of Customs working under the control of Principal Commissioner of Customs (Nhava Sheva-I), Mumbai, Zone-II.
Principal Commissioner of Customs (Nhava Sheva-II), Mumbai, Zone-II.	Additional Commissioners, or Joint Commissioners, of Customs working under the control of Principal Commissioner of Customs (Nhava Sheva-II), Mumbai,	Deputy Commissioners, or Assistant Commissioners, of Customs working under the control of Principal Commissioner of Customs (Nhava Sheva-II), Mumbai, Zone-II.		

	Zone-II.			
Commissioner of Customs (Nhava Sheva-III), Mumbai, Zone-II.	Additional Commissioners, or Joint Commissioners, of Customs working under the control of Commissioner of Customs (Nhava Sheva-III), Mumbai, Zone-II.	Deputy Commissioners, or Assistant Commissioners, of Customs working under the control of Commissioner of Customs (Nhava Sheva-III), Mumbai, Zone-II.		
Commissioner of Customs (Nhava Sheva-IV), Mumbai, Zone-II.	Additional Commissioners, or Joint Commissioners, of Customs working under the control of Commissioner of Customs (Nhava Sheva-IV), Mumbai, Zone-II.	Deputy Commissioners, or Assistant Commissioners, of Customs working under the control of Commissioner of Customs (Nhava Sheva-IV), Mumbai, Zone-II.		
Commissioner of Customs (Nhava Sheva-V), Mumbai, Zone-II.	Additional Commissioners, or Joint Commissioners, of Customs working under the control of Commissioner of Customs (Nhava Sheva-V), Mumbai, Zone-II.	Deputy Commissioners, or Assistant Commissioners, of Customs working under the control of Commissioner of Customs (Nhava Sheva-V), Mumbai, Zone-II.		
Commissioner of Customs (Nhava Sheva-General), Mumbai, Zone-II.	Additional Commissioners, or Joint Commissioners, of Customs working under the control of Commissioner of Customs (Nhava Sheva-General), Mumbai, Zone-II.	Deputy Commissioners, or Assistant Commissioners, of Customs working under the control of Commissioner of Customs (Nhava Sheva-General), Mumbai, Zone-II.		
(9)	(i) Port of Mumbai; (ii) Inland Container Depot, Mulund; (iii) The area under the jurisdiction of following Districts of Maharashtra: Mumbai City, Mumbai Suburban, Thane and Raigad; (iv) The designated	Principal Commissioner of Customs (General), Mumbai, Zone-I.	Additional Commissioners, or Joint Commissioners, of Customs working under the control of Principal Commissioner of Customs (General) Mumbai Zone-I.	Deputy Commissioners, or Assistant Commissioners, of Customs working under the control of Principal Commissioner of Customs (General), Mumbai Zone-I.

	areas in the Continental Shelf and Exclusive Economic Zone of India as declared by the Government of India from time to time.			
Commissioner of Customs (Import-I), Mumbai, Zone-I.	Additional Commissioners, or Joint Commissioners, of Customs working under the control of Commissioner of Customs (Import-I), Mumbai Zone- I.	Deputy Commissioners, or Assistant Commissioners, of Customs working under the control of Commissioner of Customs (Import-I), Mumbai Zone-I.		
Commissioner of Customs (Import-II), Mumbai, Zone-I.	Additional Commissioners, or Joint Commissioners, of Customs working under the control of Commissioner of Customs (Import-II), Mumbai Zone-I.	Deputy Commissioners, or Assistant Commissioners, of Customs working under the control of Commissioner of Customs (Import-II), Mumbai Zone-I.		
Commissioner of Customs (Export-I), Mumbai, Zone-I.	Additional Commissioners, or Joint Commissioners, of Customs working under the control of Commissioner of Customs (Export-I), Mumbai Zone-I.	Deputy Commissioners, or Assistant Commissioners, of Customs working under the control of Commissioner of Customs (Export-I), Mumbai Zone-I.		
Commissioner of Customs (Export-II), Mumbai, Zone-I.	Additional Commissioners, or Joint Commissioners, of Customs working under the control of Commissioner of Customs (Export-II), Mumbai Zone-I.	Deputy Commissioners, or Assistant Commissioners, of Customs working under the control of Commissioner of Customs (Export-II), Mumbai Zone-I.		
(10)	(i) Port of Chennai, Port of Ennore (Kamarajar Port), Minor Port Kattupalli, the Anna International Airport and the area under the jurisdiction of the Chennai	Principal Commissioner of Customs (I), Airport, Chennai.		

	<p>Corporation and Ambattur, Gummidipoondi, Poonamallee and Ponneri Taluks of Thiruvallur District, Tambaram Taluk and Inland Container Depots at Sriperumpudur Taluk of Kancheepuram District and the designated areas in the Continental Shelf and Exclusive Economic Zone of India as declared by the Government of India from time to time;</p> <p>(ii) Chennai Special Economic Zone.</p>			
Commissioner of Customs (II), Chennai.	Additional Commissioners, or Joint Commissioners, of Customs working under the control of Commissioner of Customs (II), Chennai.	Deputy Commissioners, or Assistant Commissioners, of Customs working under the control of Commissioner of Customs (II), Chennai.		
Principal Commissioner of Customs (III), Chennai.	Additional Commissioners, or Joint Commissioners, of Customs working under the control of Principal Commissioner of Customs (III), Chennai.	Deputy Commissioners, or Assistant Commissioners, of Customs working under the control of Principal Commissioner of Customs (III), Chennai.		
Commissioner of Customs (IV), Chennai.	Additional Commissioners, or Joint Commissioners, of Customs working under the control of Commissioner of Customs (IV), Chennai.	Deputy Commissioners, or Assistant Commissioners, of Customs working under the control of Commissioner of Customs (IV), Chennai.		
Commissioner of Customs (V),	Additional Commissioners, or	Deputy Commissioners, or Assistant		

Chennai.	Joint Commissioners, of Customs working under the control of Commissioner of Customs (V), Chennai.	Commissioners, of Customs working under the control of Commissioner of Customs (V), Chennai.		
Commissioner of Customs (VI), Chennai.	Additional Commissioners, or Joint Commissioners, of Customs working under the control of Commissioner of Customs (VI), Chennai.	Deputy Commissioners, or Assistant Commissioners, of Customs working under the control of Commissioner of Customs (VI), Chennai.		
Principal Commissioner of Customs (VII), Air Cargo Complex, Chennai.	Additional Commissioners, or Joint Commissioners, of Customs working under the control of Principal Commissioner of Customs (VII), Air Cargo Complex, Chennai.	Deputy Commissioners, or Assistant Commissioners, of Customs working under the control of Principal Commissioner of Customs (VII), Air Cargo Complex, Chennai.		
Commissioner of Customs, (VIII) (General), Chennai.	Additional Commissioners, or Joint Commissioners, of Customs working under the control of Commissioner of Customs, (VIII) (General), Chennai.	Deputy Commissioners, or Assistant Commissioners, of Customs working under the control of Commissioner of Customs, (VIII) (General), Chennai.		
(11)	(a) The whole of the State of Tamil Nadu [excluding the areas falling under the jurisdiction of - (i) Principal Commissioner of Customs(I), Airport, Chennai; (ii) Commissioner of Customs (II) Chennai; (iii) Principal Commissioner of Customs (III), Chennai; (iv) Commissioner of Customs (IV),	Commissioner of Customs (Preventive), Tiruchirappalli.	Additional Commissioners, or Joint Commissioners, of Customs working under the control of the Commissioner of Customs (Preventive), Tiruchirappalli.	Deputy Commissioners, or Assistant Commissioners, of Customs working under the control of the Commissioner of Customs (Preventive), Tiruchirappalli.

	<p>Chennai;</p> <p>(v) Commissioner of Customs (V), Chennai;</p> <p>(vi) Commissioner of Customs (VI), Chennai;</p> <p>(vii) Principal Commissioner of Customs (VII), Air Cargo Complex, Chennai;</p> <p>(viii) Commissioner of Customs, (VIII) (General), Chennai;</p> <p>(b) The Union territory of Puducherry excluding Mahe Commune and Yanam Territory.</p>			
(12)	<p>Port of Tuticorin and the area under the jurisdiction of the District of Tuticorin and designated areas in the Continental Shelf and Exclusive Economic Zone of India as declared by the Government of India from time to time.</p>	<p>Commissioner of Customs, Tuticorin.</p>	<p>Additional Commissioners, or Joint Commissioners, of Customs working under the control of the Commissioner of Customs, Tuticorin.</p>	<p>Deputy Commissioners, or Assistant Commissioners, of Customs working under the control of the Commissioner of Customs, Tuticorin.</p>
(13)	<p>(i) Ports of Kolkata and Haldia, Netaji Subhash Chandra International Airport, the area under the jurisdiction of Kolkata, Howrah and South Sub-urban Corporations, so much of the Hooghly river as is downstream of the Northern limit of Kolkata Port, and all lands as are within 10 kilometers of high water mark at spring tide on either side of the river;</p> <p>(ii) The Andaman</p>	<p>(i) Principal Commissioner of Customs (Port), Kolkata;</p> <p>(ii) Principal Commissioner of Customs (Airport and Air Cargo Complex), Kolkata.</p>	<p>Additional Commissioners, or Joint Commissioners, of Customs working under the control of-</p> <p>(i) Principal Commissioner of Customs (Port), Kolkata;</p> <p>(ii) Principal Commissioner of Customs (Airport and Air Cargo Complex), Kolkata.</p>	<p>Deputy Commissioners, or Assistant Commissioners, of Customs working under the control of-</p> <p>(i) Principal Commissioner of Customs (Port), Kolkata;</p> <p>(ii) Principal Commissioner of Customs (Airport and Air Cargo Complex), Kolkata.</p>

	and Nicobar Islands;  (iii)FALTA [Special Economic Zone].			
(14)	The whole of the - (i) State of West Bengal, except the areas falling under the districts of Darjeeling, Jalpaiguri, Coochbehar and North Dinajpur; (ii) Union territory of the Andman and Nicobar Islands; (iii)Districts of Purnea, Katihar, Sahabganj and Godda in the State of Bihar.	Commissioner of Customs (Preventive), West Bengal.	Additional Commissioners, or Joint Commissioners, of Customs working under the control of the Commissioner of Customs (Preventive), West Bengal.	Deputy Commissioners, or Assistant Commissioners, of Customs working under the control of the Commissioners of Customs (Preventive), West Bengal.
(15)	The whole of the State of Karnataka excluding the areas falling under the jurisdiction of Commissioner of Customs, Mangalore.	(i) Commissioner of Customs, Bengaluru City, Bengaluru;  (ii) Principal Commissioner of Customs, Airport and Air Cargo Complex, Bengaluru.	Additional Commissioners, or Joint Commissioners, of Customs working under the control of-  (i) Commissioner of Customs, Bengaluru City, Bengaluru;  (ii) Principal Commissioner of Customs, Airport and Air Cargo Complex, Bengaluru.	Deputy Commissioners, or Assistant Commissioners, of Customs working under the control of-  (i) Commissioner of Customs, Bengaluru City, Bengaluru;  (ii) Principal Commissioner of Customs, Airport and Air Cargo Complex, Bengaluru.
(16)	The whole of the areas in the Districts of Uttar Kannada, Dakshina Kannada, Kodugu, Hassan, Chickmagalur, Shimoga, Belgaum, Bijapur, Udupi, Gadag, Dharwad, Koppal, Bellary, Raichur, Bagalkot, Gulbarga and Bidar in the State of Karnataka including areas under Mangalore Port.	Commissioner of Customs, Mangalore.	Additional Commissioners, or Joint Commissioners, of Customs working under the control of the Commissioner of Customs, Mangalore.	Deputy Commissioners, or Assistant Commissioners, of Customs working under the control of the Commissioner of Customs, Mangalore.
(17)	Port of Cochin, Cochin Airport, Cochin Special	Commissioner of Customs, Cochin.	Additional Commissioners, or Joint Commissioners, of Customs working under the	Deputy Commissioners, or Assistant Commissioners, of Customs working under the

	Economic Zone and Customs formations under the area under the jurisdiction of Greater Cochin Development Authority.		control of the Commissioner of Customs, Cochin.	control of the Commissioner of Customs, Cochin.
(18)	The whole of the (i) State of Kerala; (ii) Union territory of Lakshadweep; (iii)Mahe Commune and Yanam territory of the Union territory of Puducherry.	Commissioner of Customs (Preventive), Cochin	Additional Commissioners, or Joint Commissioners, of Customs working under the control of the Commissioner of Customs (Preventive), Cochin.	Deputy Commissioners, or Assistant Commissioners, of Customs working under the control of the Commissioner of Customs (Preventive), Cochin.
(19)	(a)The whole of the State of Gujarat (excluding the areas falling under the jurisdiction of - (i) Commissioner of Customs (Preventive) Jamnagar; (ii) Commissioner of Customs, Kandla (iii) Commissioner of Customs, Mundra; (b)The Union territory of Dadra and Nagar Haveli; (c)Daman of the Union territory of Daman and Diu.	Principal Commissioner of Customs, Ahmedabad.	Additional Commissioners, or Joint Commissioners, of Customs working under the control of the Principal Commissioner of Custom, Ahmedabad.	Deputy Commissioners, or Assistant Commissioners, of Customs working under the control of the Principal Commissioner of Customs, Ahmedabad.
(20)	(i) The whole of the area in the Districts of Surendranagar (except Dasada Taluka), Rajkot, Porbandar, Jamnagar, Morbi, Amreli, Bhavnagar and Junagadh in the State of Gujarat; (ii) Diu of the Union territory of Daman and Diu.	Commissioner of Customs, (Preventive), Jamnagar.	Additional Commissioners, or Joint Commissioners, of Customs working under the control of the Commissioner of Custom, (Preventive), Jamnagar.	Deputy Commissioners, or Assistant Commissioners, of Customs working under the control of the Commissioner of Customs, (Preventive), Jamnagar.
(21)	The whole of the District of Kachchh in the State of	Commissioner of Customs, Kandla.	Additional Commissioners, or Joint Commissioners, of Customs working under the	Deputy Commissioners, or Assistant Commissioners, of Customs working under the

	Gujarat including Kandla Port and Airport and Kandla Special Economic Zone (excluding the area covered under Taluka of Mundra in the District of Kachchh).		control of the Commissioner of Customs, Kandla.	control of the Commissioner of Customs, Kandla.
(22)	The whole of the Taluka of Mundra in the District of Kachchh in the State of Gujarat including the area of Gujarat Adani Port and Special Economic Zone Limited (including Port and Airport) and Gujarat Maritime Board Port (Minor Port).	Principal Commissioner of Customs, Mundra.	Additional Commissioners, or Joint Commissioners, of Customs working under the control of the Principal Commissioner of Customs, Mundra.	Deputy Commissioners, or Assistant Commissioners, of Customs working under the control of the Principal Commissioner of Customs, Mundra.
(23)	Port of Visakhapatnam, Gangavaram Port, Visakhapatnam International Airport, Visakhapatnam Special Economic Zone and the areas under the Greater Visakhapatnam Municipal Corporation of Visakhapatnam in the State of Andhra Pradesh.	Principal Commissioner of Customs, Visakhapatnam.	Additional Commissioners, or Joint Commissioners, of Customs working under the control of the Principal Commissioner of Customs, Vishakahpatnam.	Deputy Commissioners, or Assistant Commissioners, of Customs working under the control of the Principal Commissioner of Customs, Vishakahpatnam.
(24)	The whole of the State of Andhra Pradesh (excluding the areas falling under the jurisdiction of Principal Commissioner of Customs, Visakhapatnam).	Commissioner of Customs (Preventive), Vijayawada.	Additional Commissioners, or Joint Commissioners, of Customs working under the control of the Commissioner of Customs( Preventive), Vijayawada.	Deputy Commissioners, or Assistant Commissioners, of Customs working under the control of the Commissioner of Customs (Preventive), Vijayawada.
(25)	Area consisting of the Districts of Pune, Satara, Sangli, Kolhapur, Ratnagiri, Solapur, and Sindhurg in the State of Maharashtra	Commissioner of Customs, Pune.	Additional Commissioners, or Joint Commissioners, of Customs working under the control of the Commissioner of Customs, Pune.	Deputy Commissioners, or Assistant Commissioners, of Customs working under the control of the Commissioner of Customs, Pune.

	including all Minor Ports, International Airports, Inland Container Depots/ Container Freight Stations and all preventive/ anti-smuggling formations in the jurisdiction.			
(26)	Area consisting of entire State of Goa including Marmagaoa Port, International Airports, Inland Container Depots/ Container Freight Stations and all preventive/ anti-smuggling formations, sea patrolling and shore guard formations in the jurisdiction, but excluding all Minor Ports in the State.	Commissioner of Customs, Goa.	Additional Commissioners, or Joint Commissioners, of Customs working under the control of the Commissioner of Customs, Goa.	Deputy Commissioners, or Assistant Commissioners, of Customs working under the control of the Commissioner of Customs, Goa.
(27)	The whole of the States of- (i) Meghalaya; (ii) Assam; (iii) Arunachal Pradesh; (iv) Nagaland; (v) Manipur; (vi) Mizoram; (vii) Tripura.	Commissioner of Customs (Preventive), Shillong.	Additional Commissioners, or Joint Commissioners, of Customs working under the control of the Commissioner of Customs (Preventive), Shillong.	Deputy Commissioners, or Assistant Commissioners, of Customs working under the control of the Commissioner of Customs (Preventive), Shillong.
(28)	(i) The whole of the States of Bihar and Jharkhand; (ii) Districts of Darjeeling, North Dinajpur, South Dinajpur, Maldha (Ingrajbazar) in the State of West Bengal; (iii) The whole of the State of Sikkim.	Commissioner of Customs (Preventive), Patna.	Additional Commissioners, or Joint Commissioners, of Customs working under the control of the Commissioner of Customs (Preventive), Patna.	Deputy Commissioners, or Assistant Commissioners, of Customs working under the control of the Commissioner of Customs (Preventive), Patna.
(29)	The whole of the States of Uttar Pradesh and Uttarakhand.	Commissioner of Customs (Preventive), Lucknow.	Additional Commissioners, or Joint Commissioners, of Customs working under the control of the Commissioner	Deputy Commissioners, or Assistant Commissioners, of Customs working under the control of the Commissioner

			of Customs (Preventive), Lucknow.	of Customs (Preventive), Lucknow.
(30)	The Districts of Hyderabad and Ranga Reddy of the State of Telangana (excluding Special Economic Zone/ Export Oriented Units).	Principal Commissioner of Custom, Hyderabad.	Additional Commissioners, or Joint Commissioners, of Customs working under the control of the Principal Commissioner of Customs, Hyderabad.	Deputy Commissioners, or Assistant Commissioners, of Customs working under the control of the Principal Commissioner of Customs, Hyderabad.
(31)	The whole of the State of Odisha.	Commissioner of Custom, (Preventive) Bhubaneswar.	Additional Commissioners, or Joint Commissioners, of Customs working under the control of the Commissioner of Customs, (Preventive) Bhubaneswar.	Deputy Commissioners, or Assistant Commissioners, of Customs working under the control of the Commissioner of Customs, (Preventive) Bhubaneswar.
(32)	The Districts of Ghaziabad, Gautam Budh Nagar and Bulandshahr of the State of Uttar Pradesh.	Principal Commissioner of Custom, Noida.	Additional Commissioners, or Joint Commissioners, of Customs working under the control of the Principal Commissioner of Customs, Noida.	Deputy Commissioners, or Assistant Commissioners, of Customs working under the control of the Principal Commissioner of Customs, Noida.